

ITEM NO.1713

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No. 17657/2024

MAHESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 99992/2024 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 23-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
[IN CHAMBERS]

For Petitioner(s) Mr. B.p. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that in compliance with the order passed by this Court on 01.08.2024, petitioner had approached the competent authority but he was not entertained. Therefore, a prayer is made by learned counsel for the petitioner to appear again before the competent authority as directed by the said order.

In the light of the request made by learned counsel for the petitioner, the date fixed for the said purpose would now be on 28.08.2024.

Let a copy of the order dated 01.08.2024 be

again produced before the competent authority as also
a copy of the order which has been passed today for
information and compliance.

List on 27.09.2024.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(POONAM VAID)
COURT MASTER (NSH)